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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD**

CIVIL CONTEMPT PETITION NO. 127 OF 2005

**IN
ORIGINAL APPLICATION NO.858 OF 2005**

ALLAHABAD THIS THE 24th DAY OF AUGUST, 2006

**HON'BLE MR. A.K. BHATNAGAR, MEMBER-J
HON'BLE MR. A. K. SINGH, MEMBER-A**

Vijay Shankar Sah, Aged about 33 years, S/o Sri Ram Chander Sah, permanent resident of Pilibhit Bye Pass Road, Post Office Rohilla Khand University, Bareilly, working on the post of TGT (Maths) at Jawahar Navodaya Vidyalaya, Hathora Buzurg, Shahjahanpur.

.....Applicant

By Applicant: Shri S.Narain

Versus

1. Dr. (Mrs) Sudha Sharma, Deputy Commissioner, Navodaya Vidyalaya Samiti, Regional Office, Lekhraj Panna, 3rd floor, Sector 2, Vikas Nagar, Lucknow.

2. Sri S.K. Dwivedi, Principal, Jawahar Navodaya Vidyalaya, Hathora Buzurg, Shahjahanpur.

.....Respondents

By Advocate: Sri N.P.Singh

O R D E R

By A.K. Bhatnagar, Member-J

Heard Sri S. Narain, learned counsel for the applicant and Sri N.P. Singh, learned counsel for respondents.

2. The learned counsel for the respondents submits that against the order of the Tribunal dated

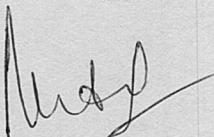
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1.9.2005 in O.A. no. 858 of 2005, the respondents filed Writ Petition bearing no. 73841 of 2005 and the Hon'ble High Court was pleased to pass the stay order dated 2.12.2005 staying the operation of the order of the Tribunal. He further submits that the applicant has already joined at the transferred place. He has also produced the photo copy of the application of the applicant dated 3.7.2006 and the letter of the Principal dated 12.7.2006 in this regard. The same are taken on record.

3. In view of the above, the present CCP is dismissed and notices issued to the respondents are hereby discharged. However, the applicant is at liberty to get the same revived subject to outcome of the judgment of the Hon'ble High Court by moving

M.A.


MEMBER-A

GIRISH/-


MEMBER-J